

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 605
IB-514(ND)/2020

IA/1362/2024, IA/2082/2022, IA/2634/2023

IN THE MATTER OF:

M/s. Apogee Enterprises Pvt. Ltd.

...PETITIONER

Vs

Mr. Anil Nanda

...RESPONDENT

Section

U/s 95(1) of IBC, 2016

Order delivered on 24 .04.2024
Hybrid Hearing (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Applicant

:Adv. Keshav Gulati; Adv. Shashwat
Awasthi.

For the Respondent

:

ORDER

Ld. Counsel on behalf of the Petitioner is present and submitted that in terms of order dated 13.03.2024 they have filed their written submissions and the same is now available on the e-portal. Mr. Arjun Sayal, Ld. Advocate appears on behalf of the Personal Guarantor (since deceased) and submitted that his written submissions are ready, however, since the Personal Guarantor is now deceased he may be allowed to file the written submission on the legal issue of continuation of the insolvency against the Personal Guarantor. Liberty is granted to him to file written submission. Registry may accept the written submission. List the matter on **03.06.2024** along with other IAs.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)